

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 02**  
**(IB)-1273(PB)/2019**

**IN THE MATTER OF:**

Deewan Singh Rawat

..... Petitioners/Applicant

v.

Educomp-Raffles Higher Education Ltd.

..... Respondent

**Under Section 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 28.05.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Ms. Dhriti Sarin, Adv.

For the Respondent

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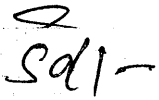
**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 10.06.2019.

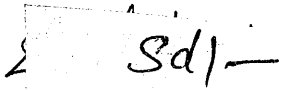
Ld. Counsel for the petitioner undertakes to file certificate of registration of IRP.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 10.06.2019.

  
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**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

  
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**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**